

ORISSA ACT 35 OF 1975

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***THE ORISSA CO-OPERATIVE LAWS (REPEAL) ACT, 1975**

[Received the assent of the Governor on the 15th August 1975,
first published in an extraordinary issue of the Orissa Gazette,
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AN ACT TO REPEAL CERTAIN PROVISIONS OF THE BIHAR AND ORISSA
CO-OPERATIVE SOCIETIES ACT, 1935 AND THE MADRAS CO-OPERATIVE
SOCIETIES ACT, 1932 IN THEIR APPLICATION TO THE STATE OF ORISSA

BE it enacted by the Legislature of the State of Orissa in the
Twenty-sixth Year of the Republic of India, as follows:—

- Short title 1. This Act may be called the Orissa Co-operative Laws (Repeal)
Act, 1975.
- Repeal of sections 64, 67 and the schedule, Bihar and Orissa Act 6 of 1935. 2. Sections 64 and 67 of the Bihar and Orissa Co-operative Societies Act, 1935 and the schedule to the said Act are hereby repealed. B. & O. Act 6 of 1935.
- Repeal of sections 30 and 66 and the schedule, Madras Act 6 of 1932. 3. Sections 30 and 66 of the Madras Co-operative Societies Act, 1932 and the schedule to the said Act are hereby repealed. Madras Act 6 of 1932.

* For the Bill see *Orissa Gazette* Extraordinary, dated the 19th February, 1975 (No. 333).